

**Shri Tangamani:** With respect, may I submit..

**Mr. Speaker:** The hon. Member has got a knack of bringing something else here. We were discussing only about the synopses of the proceedings of the Plan Committees. To a question by an hon. Member, I said that copies thereof would be circulated. Shri T. B. Vittal Rao asked about circulation of the proceedings. I said that copies are there in the Library, not one or two but three or four copies. Now the hon. Member comes to some other matter. The hon. Minister said 'Yes'. I cannot allow such kind of interference with the regular work.

**Shri T. B. Vittal Rao:** The Report of this Committee has been pending examination by Government for two or three years.

**Mr. Speaker:** That is another matter.

**Shri T. B. Vittal Rao:** The hon. Minister promised that before the end of the session, he would give the Government's decision. So we refrained from raising a discussion on it.

**Mr. Speaker:** Order, order. I have repeatedly said that this kind of casual interference with the work we are getting on should not be there. If he had only written to me yesterday, I would have asked the Minister to come prepared with it. Hon. Members do not think in advance. What can I do?

**Shri T. B. Vittal Rao:** That is what happens. We are so busy.

**Shri Tangamani:** Today is the last day.

**Mr. Speaker:** I cannot allow questions to be put offhand even on the last day. We have got so much of other work.

12.39 hrs.

COMMITTEE ON SUBORDINATE  
LEGISLATION

MINUTES AND TENTH REPORT

**Sardar Hukam Singh (Bhatinda):** I beg to lay on the Table the Minutes of the sitting (Twenty-ninth and Thirtieth) of the Committee on Subordinate Legislation held during the Twelfth Session.

Sir, I beg to present also the Tenth Report of the Committee on Subordinate Legislation.

12.39½ hrs.

CALLING ATTENTION TO  
MATTERS OF URGENT PUBLIC  
IMPORTANCE

(i) OIL REFINERY IN GUJARAT

**Shri Yajnik (Ahmedabad):** Under Rule 197, I beg to call the attention of the Minister of Steel, Mines and Fuel to the following matter of urgent public importance and I request that he may make a statement thereon:—

"The plans and estimated cost of constructing an oil refinery in Gujarat and of laying pipelines from Gujarat to Bombay."

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** I appreciate the interest of the Honourable Member in wanting to know the details about the proposed refinery in Gujarat and of transport of oil to Bombay.

It would, however, be premature at this stage to indicate the cost estimates for the Gujarat refinery until the preparation and receipt of detailed project report. In any case more information is likely to become available in about a month or two and it may be possible to give further information to the House about the latest position i.e. during the next Session

[Shri Gajendra Prasad Sinha] of Parliament. In the meantime, the Minister of Mines and Fuel is proceeding to Ahmedabad and would be discussing this and other relevant matters on 27-12-1960 with the Government of Gujarat. He is likely to clarify any points that may be raised there by that Government or those present. These clarifications obviously will have to remain within the framework of the data available to us at present.

**Shri Yajnik:** Sir, I have pin-pointed attention on the estimated cost of establishing an oil refinery. We know that the Minister of Mines and Oil is going to Gujarat. With due respect to the House, I do not think he can reserve any information for publicity in Gujarat and withhold it from this House. I submit that the estimated cost of the refinery has been published in the papers as about Rs. 16 crores and the estimated cost of laying the pipe-line has been publicised at about Rs. 24 crores. I want to know the opinion of the hon. Minister on these vital points of the plan of building a refinery and laying the pipe-line and whether the refinery will be the first or the pipe-line.

**Shri Hem Barua (Gauhati):** Sir, may I put one word....

**Mr. Speaker:** I am not going to allow.

**Shri Gajendra Prasad Sinha:** It is too early to give any assessment when even the final capacity of the refinery has not been assessed, and the final production from Cambay oilfield has not been assessed. Therefore, it will not be possible to give any further detail than which has been given just now. (*Interruptions*).

**Shri Hem Barua:** On a point of order, Sir.

**Mr. Speaker:** There is no point of order. Order, order. Let hon. Members be more orderly on the last day.

**Shri Yajnik:** Sir, the hon. Minister of Mines and Oil has categorically stated before the MLAs of Gujarat Legislative Assembly that a firm decision has been taken to establish a refinery in Gujarat. If Government makes a decision of this character, surely, it makes it after having a general estimate of the cost. We know that the Russian Delegation is here to settle the details of their loan which also covers the building of an oil refinery in Gujarat. I am surprised the Minister is not here. The Minister of Steel, Mines and Fuel is here. I would like to hear from him all the important details on which I have asked for information so that we might not be taken by surprise when it comes out in Gujarat.

**Shri Hem Barua:** On a point of order, Sir. You were pleased to state that when the House is in Session, the Ministers must not make a statement outside the House and withhold information from the House. Here is the hon. Minister, Shri Keshava Deva Malaviya who has addressed the Members of the Legislative Assembly there and gave them an idea of the details and all that. Besides, he made a statement recently about the capacity of the oil refinery in Gujarat as 2 million tons. Here, on a Calling Attention Notice on the same subject the hon. Minister does not give the amplest information which he has already given outside this House in some statement.

**Shri K. U. Parmar (Ahmedabad—Reserved—Sch. Castes):** Sir, may I add one thing more to what Shri Hem Barua has said? We have received invitations from the State Government of Gujarat in which it is clearly mentioned that the hon. Minister, Shri Malaviya will express his views on the refinery and will give a clear picture of the refinery. Now, the Parliamentary Secretary is saying that he has not got any information and Shri Malaviya is to disclose the information on the 27th there. Why are they not disclosing it here?

**The Minister of Steel, Mines and Fuel (Sarda Swarnam Singh):** I would

like to assure the hon. Members opposite that no information which is with the Government is being withheld from them. It is a fact that the size of the refinery or the location thereof or the production pattern have not yet been decided. As my colleague, the Parliamentary Secretary pointed out, even the production potential of Cambay and Ankleshwar oilfields is not fully established. But my colleague, Shri K. D. Malaviya made a statement several weeks ago to the legislators in Gujarat because there was a lot of feeling there as to whether a refinery would or would not be located at Gujarat. He addressed them to clarify the position and remove doubts. One of the things which he stated was that the decision was there that depending upon the availability of crude oil the refinery will be established there. Beyond that point, the size of the refinery, the production pattern or the cost thereof are matters which are premature. Therefore, I want to assure the hon. Members that no information is sought to be withheld from them.

Shri Yajnik said that he knows that the Russian experts are already here and they are discussing the matter. If he knows it then there is nothing further to be told. There are Soviet experts who are helping us in the location of oil in that area. But no decision has yet been taken about the size or the location of refinery. Therefore these questions are premature.

**Shri T. B. Vittal Rao** (Khammam): What is the project report for? I want to know who has been entrusted with the project report and what is that for; whether it is for a refinery or for the pipe-line.

**Sardar Swaran Singh:** I did not say that any project report has been prepared.

**Shri T. B. Vittal Rao:** The Parliamentary Secretary said that.

**Shri Gajendra Prasad Sinha:** I never said that. I said that the final assessment of the capacity of the refinery can be available after the pro-

ject report was made. So, it is too early; the project report has not been made. Naturally, if you want any information at this stage, it is not possible.

**Shri T. B. Vittal Rao:** Who is entrusted with the preparation of the project report?

**Mr. Speaker:** I am afraid there is some misunderstanding relating to what I said, so far as policy statements are concerned. Let it be clearly understood that it is only with regard to major policy statements or when there is a change or revision of the policy which has already been accepted by Parliament or when a new policy is being enunciated. The details about locating the refinery here or there is not a matter of policy. So far as these matters are concerned, it is open to the hon. Ministers to state them where they want. They have got to explain various matters. Sometimes questions are put and I am allowing questions. Every small matter cannot be treated as a matter of policy.

I fully remember that on a prior occasion, when the hon. Minister Shri Malaviya was asked about it here he said that they are going to have a refinery in Gujarat. That is my recollection. Now, so far as the details are concerned, immediately something appears in the newspapers hon. Members take hold of it and bring it up here. The newspapers have got a knack of bringing out some things and not publishing some other things. Then a statement is made on the floor of the House. The newspapers may or may not correct what they have published. Therefore, merely because something appears in a newspaper we should not come to the conclusion that some others have been taken into confidence and the House has not been informed.

It must be clearly borne in mind that only in regard matters of policy or revisions of policy that they should not be made to the public first when the House is in session. But not so when the House is not in session. The

[Mr. Speaker]

Ministers may make statements anywhere. But while the House is in session I said that as a matter of courtesy to the House all enunciations of policy or change of policy or enunciations of new policy must be first brought to the notice of the House before they are announced to the others.

But whether a particular thing is a matter of policy or of detail, we are not here to go on giving advice to the Minister. I am sure the hon. Minister himself is competent to decide whether it is a matter of policy or not. Again and again this matter is being brought here. I am not going to be a monitor here. The Minister is himself responsible to the whole country and he is entitled to carry out the executive work. He has got the executive power. We have got the legislative power. Of course, during Question Hour I am here to allow certain questions. But to say that they ought not to do this or that is too much.

So far as this is concerned, the hon. Minister says that he is going there and is going to look into the matter, I would not allow him to commit himself however much Shri Yajnik may persist in his question. It is enough that the hon. Minister says that he has not finalised it; it becomes authoritative, I would not like the hon. Minister to commit himself to a statement here and then alter it for various reasons and then the hon. Members would say that he did say one thing here and has altered it and so on. The Minister will be allowed to take his full time to go into this matter. The hon. Members can ask: why there is delay? The Minister will explain from time to time. The point is quite clear.

**Shri Yajnik:** I seek your protection in the matter. My calling attention notice includes plans and estimates of laying pipes. The Minister is not prepared to give them....

**Mr. Speaker:** It is not necessary. The hon. Member can go there and

make a statement. It is naturally competent to the Minister to bring to the notice of this House as and when he thinks it proper and to give the details. While it is in the stage of discussion or negotiation, he will not be able to give to the House lest it should be said that he had committed himself on a prior occasion. What is a matter of policy and what is not a matter of policy is in the first instance to be decided by the Minister. If, however, a definite demarcation cannot be made or if a case is in the margin, it is always open to the hon. Members to bring it up here. Then we will find out whether it is a matter of policy or not. I consider in this case the length of the pipelines, estimates and so on to be matters of detail and the hon. Member will have to wait till the hon. Minister is in a position to give something.

**Shri Hem Barua rose—**

**Mr. Speaker:** I have heard his point of order. Now, there are three calling attention notices..... (Interruptions). I am not going to allow anybody.

**Shri K. U. Parmer:** Sir.....

**Mr. Speaker:** Order, order. Will he resume his seat or not? On such statements no questions are allowed. But I allowed one or two questions...

**Shri Hem Barua rose—**

**Mr. Speaker:** Has the hon. Member committed himself to be the Public Prosecutor for the whole of India for every matter? I am really surprised. I have allowed Shri Yajnik. I also allowed another hon. Member from Gujarat. Why should Assam come to the rescue of Gujarat? I am always hearing every hon. Member reasonably.

Now, there are three more calling attention notices. Under Rule 197(3) not more than one calling attention notice could be admitted for the same

day. But today being the last day, three other calling attention notices are put down on the Order Paper and the statements in respect of them may be laid on the Table of the House by the hon. Minister of Health and the hon. Minister of Rehabilitation as is usual in such cases.

(ii) DEMOLITION OF HUTS OF  
SCHEDULED CASTES PEOPLE IN DELHI

**The Minister of Health (Shri Kar-markar):** Sir, I beg to lay the statement on the Table of the House. [See Appendix III, annexure No. 120].

**Shri B. K. Gaikwad (Nasik):** May I know what is the policy of the Government in this matter?

**Mr. Speaker:** He will look into the report and then pursue the matter of policy.

**Shri B. K. Gaikwad:** He has laid a statement on the Table of the House. Now, we find that police squads are going to demolish the huts throwing these people out. In this connection, something must be done.

**Shri K. U. Parmar:** The Government is spending two crores of rupees on Scheduled Castes.

**Mr. Speaker:** Order, order.

**Shri K. U. Parmar:** It is spending the amount on dancing and drama and propaganda. Why not spend the amount on housing them?

**Mr. Speaker:** The hon. Member seems to be new to this House. He is too enthusiastic. What can I do? I welcome enthusiasm in the right direction but here it is too much of interruption. I have already explained the position. Ordinarily, we allow only one calling attention notice. As this is the last day, I have allowed all the calling attention notices and I have explained the procedure that is adopted in cases like this. The statements are laid on the Table of the House instead of being read and thus the time of the House being spent. The hon. Members

ought not to forget that we have got other work also to do. Therefore, to save the time of the House I have suggested in accordance with past practice that the statements may be laid on the Table of the House. If they still persist, that will not be in accordance with the precedent that we have been following. I am calling items Nos. 10 and 11 on the Order Paper which stand in the name of Shri Inder J. Malhotra and Shri Indrajit Gupta respectively and these statements may be laid on the Table of the House.

(iii) REHABILITATION GRANT TO THE  
DISPLACED PERSONS IN JAMMU AND  
KASHMIR STATE, AND

(iv) SCHEME REGARDING MOVEMENT OF  
REFUGEES TO DANDAKARANYA

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** Sir, I beg to lay on the Table the following two statements:

- (1) Statement on rehabilitation grant to the displaced persons in Jammu and Kashmir State. [See Appendix III, annexure No. 121].
- (2) Statement on scheme regarding movement of refugees to Dandakaranya. [See Appendix III, annexure No. 122].

12.56 hrs.

CRIMINAL LAW AMENDMENT BILL

**The Minister of Home Affairs (Shri G. B. Pant):** Sir, I beg to move for leave to introduce a Bill to supplement the Criminal Law.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill to supplement the Criminal Law."

*The motion was adopted.*

**Shri G. B. Pant:** Sir, I introduce the Bill.